

(ग) इन पदों के विरुद्ध कोई शिकायत सरकार को प्राप्त नहीं हुई है। इन पदों को समाप्त करने का कोई प्रस्ताव सरकार के पास विचाराधीन नहीं है।

Salary of Police Cadres in Delhi

606. Shri Bai Raj Madhok: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Police cadres serving in Delhi had a parity of salary with cadres in the Revenue Department till 1947;

(b) whether it is also a fact that parity no longer exists and that the salaries of grades of Police cadres are now much lower than those enjoyed by their counterparts in the Revenue Department; and

(c) if so, the reasons therefor and whether Government contemplate taking any action to remove this disparity?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) and (c). Do not arise.

Grievances of Shore Labour

607. Shri Indrajit Gupta: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether a Commission of Inquiry was set up on 18-3-66 to go into the grievances of "B" Category Shore Labour under the various Port Trusts;

(b) whether the Commission has submitted its findings and recommendations; and

(c) if not, the reasons therefore despite the 6 months' time-limit specified under the Industrial Disputes Act?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) The Commission of Inquiry was set up on 18-3-1966.

(b) No.

(c) Section 14 of the Industrial Disputes Act, 1947 requires the Court to report to the Government ordinarily within six months from the commencement of the Inquiry. Due to pressure of other adjudication work in hand the Court has not been able to submit its findings. It is expected to complete the work by the end of May 1967.

Job Security for Employees of Oil Companies

608. Shri Indrajit Gupta: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the job security of the Indian employees of foreign oil companies in India continues to be threatened by such anti-labour measures as enforced retirement, introduction of automatic computers and the closure of establishments; and

(b) whether Government propose to take any further measures to safeguard job security, especially in view of the huge profits earned by these companies?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) and (b). Issues relating to job security in foreign oil companies in India are proposed to be discussed at a tripartite meeting on April 28, 1967.

Kidnapping of a Girl in Delhi

609. Shri Kanwar Lal Gupta:
Shri Vishwa Nath Pandey:
Shri Narayan Swaroop
Sharma:
Shri P. K. Deo:
Shri Baburao Patel:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that one college student, Miss Kanta Vohra was kidnapped on the 7th March, while going to the Women's Polytechnic College, Kashmere Gate, Delhi;

(b) whether the guardian of the girl made a complaint at the Jama

Masjid Police Station on the same day but no action was taken by the Police Station authorities;

(c) whether it is also a fact that she has not been traced so far;

(d) whether it is also a fact that 4 children of Delhi Cantonment area were kidnapped nearly 2 years ago but the Police has not been able to trace them so far; and

(e) the steps Government propose to take to stop such incidents?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). A complain' was lodged at the Jama Masjid Police Station on 8-3-1967 by a resident of Turkman Gate stating that his daughter had been kidnapped. She has been missing since 7-3-1967. A case under Section 363 I.P.C. was registered at the Police Station and immediate investigation was taken up

(c) Yes, Sir.

(d) The Delhi Police are on the alert for any clues to the recovery of the 4 missing children of Delhi Cantonment.

(e) The Delhi Police have taken special steps to keep the activities of anti-social elements under effective check.

धनबाद कोयला खानों में दुर्घटनायें

610. श्री राम सिंह :

श्री हुकूम खन्व कछवाय :

क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि वर्ष 1966 तथा 1967 में धनबाद की कोयला खानों में अनेक दुर्घटनाएँ हुईं, जिनके परिणामस्वरूप अनेक व्यक्तियों की मृत्यु हो गई;

(ख) यदि हाँ, तो इससे जान और माल का कितना नुकसान हुआ; और

(ग) सरकार ने कितने कर्मचारियों को सहायता दी है और इस प्रकार कितनी राशि की सहायता दी गई है ?

श्रम तथा पुनर्वासि मंत्री (श्री हाथी) : (क), (ख) और (ग). धनबाद जिला की कोयला खानों में 1966 के दौरान और 1967 की पहली तिमाही के दौरान हुई घातक दुर्घटनाओं की संख्या क्रमशः 65 और 16 थी। इन दुर्घटनाओं में मरे व्यक्तियों की संख्या 1966 के दौरान 77 और 1967 की पहली तिमाही के दौरान 25 थी। 1967 के घातक कच्चे हैं। सम्पत्ति की हानि तथा प्रश्न के भाग (ग) के सम्बन्ध में सूचना एकत्र की जा रही है और सदन की मेज़ पर रख दी जायगी।

गोवा में एक कोयला खान में दुर्घटना

611. श्री राम सिंह :

श्री हुकूम खन्व कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि गोवा में सुगदान तालुक में बटदाना गांव में हुई एक दुर्घटना में 11 व्यक्ति मारे गये और तीन अन्य गतियों को चोटें आईं;

(ख) यदि हाँ, तो इस दुर्घटना के क्या कारण थे, और

(ग) मृत-व्यक्तियों के परिवारों के लोगों को सरकार ने कितनी सहायता दी है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुकल) : (क) : 23-3-67 को बरखाना ग्राम में एक विस्फोटकागार में नौ व्यक्ति मारे गये और 6 को मामूली चोटें आईं।

(ख) यह घटना उस समय हुई जब विस्फोटकागार, जिसमें सुरों लगाने के लिए प्रयोग में लाय जाने वाले विस्फोटक रख